

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1290  
ANSWERED ON:08.08.2011  
RECOGNITION TO TRANSGENDER  
Tewari Shri Manish

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government is considering any legislation to provide recognition of the acquired gender of transgender people;
- (b) if so, whether the Government is contemplating any steps to ensure that laws relating to marriage, rape, inheritance, etc. legally recognise the `third gender`; and
- (c) if so, the steps being taken for social inclusion of transgender community in the country?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(SHRI D. NAPOLEON)

(a) to (c): At present there is no such proposal.

Election Commission of India has issued directions under the provisions of Rule 4 of the registration of Electors Rules, 1960 that in the Forms (Forms 6, 7 & 8 ) relating to enrolment in the electoral roll, eunuchs/transsexual may include their sex as `others` where they do not want to be described as male or female. The Commission has also directed the Chief Electoral Officer of all States/UTs to make necessary modifications in the format of electoral roll and all the forms relating to enrolment in this regard.